

28

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A. 1016/95.

Dt. of Decision : 17-10-95.

T. Rama Murthy

.. Applicant.

Vs

1. The Sr. Post Master,
Hyderabad GPO,
Hyderabad-1.
2. The Sr. Superintendent of Post
Offices, Secunderabad Division,
at Hyderabad-18.
3. The Chief Post Master General,
AP Circle, Hyderabad-1.
4. The Union of India, Rep. by
the Secretary, Dept. of Posts,
Dak Bhawan, New Delhi-1.

.. Respondents.

Counsel for the Applicant : Mr. TVVS Murthy for Mr. Gurucopal.

Counsel for the Respondents : Mr. N.R. Devaraj, Sr. CGSC.

CORAM:

The Hon'ble Shri Justice V. Neeladri Rao : Vice Chairman

The Hon'ble Shri A.B. Gorthi : Member (Admn.)

ORDER

As per Hon'ble Shri Justice V. Neeladri Rao, Vice-Chairman

Heard Shri TVVS Murthy, representing Shri N. Guru Gopal, learned counsel for the applicant and Shri NR Devraj, learned Standing Counsel for the respondents.

2. This OA was filed praying for a direction to the respondents that the period of suspension of the applicant from 19.1.90 to 27.1.91 may be regularised as 'duty' for all purposes with all consequential service and monetary benefits in view of his acquittal in CC No.138 of 1990 on the file of 16th Metropolitan Magistrate ^{is} Hyderabad, and ^{is} pay the arrears of pay and allowances for the said period with interest of 18% per annum.

3. There is no controversy in regard to the fact that the applicant was under suspension from 19.1.90 to 27.9.91 during the pendency of CC 138 of 1990 and ultimately, he was acquitted.

4. The telephonic message dated 27.7.95 from Chief Postmaster General, Hyderabad to Senior Postmaster Hyderabad, GPO is produced (returned after perusal) across the bar. As per the said message, the Sr.Postmaster has been instructed to take steps to regularise the period of suspension of the applicant from 19.1.90 to 27.1.91.

5. In view of the above phone message, this OA at the admission stage itself is disposed of/with the following order:

"Necessary proceedings in regard to regularisation of the suspension period of the applicant have to be completed expeditiously and preferably by 31.12.1995. In case, the applicant is going to be aggrieved by the order of regularisation, he is free to move this Tribunal under Sec.19 of the Administrative Tribunals,Act."

350
...3..

6. OA is ordered accordingly. No costs.//

A. B. GORTHI
(A.B. GORTHI)
Member (Admp.)

V. NEELADRI RAO
(V. NEELADRI RAO)
Vice-Chairman

Dated: The 17th October, 1995

Dictated in the Open Court

mvl

Arshad
Deputy Registrar (J) CC

To

1. The Sr. Post Master, Hyderabad G.P.O.
Hyderabad-1.
2. The Sr. Superintendent of Post Offices,
Secunderabad Division, at Hyderabad-18.
3. The Chief Postmaster General, A.P. Circle,
Hyderabad-1.
4. The Secretary, Deptt. of Posts, Union of India,
Dak Bhavan, New Delhi-1.
5. One copy to Mr. Chukku Gopal, Advocate, 16-2-74, B-67, Osman għad
Belt D. T. V. Tower, Malakpet
Hyd.
6. One copy to Mr. N. R. Devraj, Sr. CGSC, CAT, Hyd.
7. One spare copy.
8. One copy to Library, CAT, Hyd.

pvm.

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

AND
A.B.Gordhi
THE HON'BLE MR.R.PANGARAJAN :M(A)

DATED: 17-10-1995

ORDER/JUDGMENT

M.A./R.A./C.A.No.

in

O.A.No. 1016/95

T.A.No.

(W.P.No.)

Admitted and Interim directions
Issued.

Allowed.

Disposed of, with directions.

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Ordered/Rejected.

No order as to costs.

pvm.

